

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-73/PB/2017

In the matter of :

Anant Overseas P) Ltd.

....PETITIONER

Vs.

Global Houseware Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 10.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Pradeep Dahiya, Advocate

For the Respondent/Corporate Debtor :

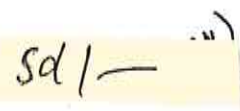
ORDER

Learned Counsel for the Resolution Professional is present and seeks time to file the financial position of the Corporate Debtor as on 31.3.2017 as well as the estimated value of assets as prescribed under IBC Code, 2016.

Taking into consideration the representation of the Resolution Professional, the application be posted on Monday, the 13<sup>th</sup> Nov, 2017 for hearing.

List on 13.11.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
10.11.2017